

[Shri Rasheed Masood]

but the order of confirmation may be kept in abeyance.

The information given by the Deputy Minister in part (d) of his reply was contrary to the facts. When the facts were brought to the notice of the Deputy Minister through you Sir, the Deputy Minister in his note a copy of which was supplied to me by the Lok Sabha Secretariat had admitted that "the reply given to part (d) of the question contained a factual inaccuracy."

I request you Sir, to direct the Deputy Minister to make a statement in the House correcting his earlier statement and also to apologise for giving incorrect information to the House.

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGO): The reply given to part (d) of Unstarred Question No. 5583 on 24th December, 1981 contained a factual inaccuracy to the extent that the meeting of the Executive Council of the Jawaharlal Nehru University held in June, 1981 was attended by only of the two members mentioned therein. I regret that such an inaccuracy had crept in.

The last sentence in the first paragraph of the reply to part (d) of the Question may be read as follows:—

"At the subsequent meeting held in June, 1981, the matter was again considered and the Resolution was modified according to which the Executive Council reconfirmed its earlier decision to confirm the Registrar, but the order of confirmation may be kept in abeyance".

—

14.40 hrs.

MARRIAGE LAWS (AMENDMENT)
BILL

MOTION re: EXTENSION OF TIME FOR
PRESENTATION OF REPORT OF JOINT
COMMITTEE.

SHRI K. MALLANNA (Chitradurga): I beg to move the following:

"That this House do further ex-

tend upto the last day of the Monsoon Session, 1983, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954."

MR. DEPUTY-SPEAKER Motion moved:

"That this House do further extend upto the last day of the Monsoon Session, 1983, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954."

SHRI ATAL BIHARI VAJPAYEE (New Delhi): Sir, I rise to oppose the Motion moved by Shri Mallanna, the Chairman of the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954.

Sir, I know all parties are represented on the Joint Select Committee and this Motion has come with the approval of all Members. But there are certain things which I would like to point out before the House agree to extend the time limit. Sir, the Committee was formed on 18th September, 1981. Keeping in view the importance of the matter and the need to submit report as early as possible, the Motion was concurred in by the Rajya Sabha the same day. The Committee was to submit its report by 27th November, 1981. Almost a year has passed. Already the House has agreed to two extensions. I can appreciate the Members' desire to go round the country to visit as many places as possible to meet as many people as feasible. but Sir, there has to be a time limit. The Committee wanted to visit rural areas. That is what Shri Mallanna had said in his statement that they should hold their formal sittings outside Delhi in phases covering all the regions of the country, including some rural areas. But what is the programme?

MR. DEPUTY-SPEAKER: Our country is a country of villages that is what he mentioned.

SHRI ATAL BIHARI VAJPAYEE: The next programme is to visit Udaipur. Udaipur is not a village. Nor are Jaipur, Bombay, Aurangabad, Rajkot, Ahmedabad. Sir, I don't want to raise a wider issue now, but even the wider issue has got to be considered by the House. I met Members of the Railway Convention Committee in Himachal Pradesh. What the Railway Convention Committee was doing in Himachal Pradesh?

PROF. NARAIN CHAND PARASHAR (Hamirpur): Sir, Himachal Pradesh needs railway lines. What is this? Records of the House will bear me out.

SHRI ATAL BIHARI VAJPAYEE: I am not yielding.

MR. DEPUTY-SPEAKER: For your information, if Shri Vajpayee does not misunderstand, his Party also is responsible for this extension.

SHRI ATAL BIHARI VAJPAYEE: You know what is going to happen now. The Chairman has come for the third extension. He is also the President of the Karnataka Congress Committee. Elections are going to take place in Karnataka in January, and he may not have any time for this Committee. I am prepared to accept this extension on the condition that Shri Mallanna will not come to the House for any further extension. Is he in a position to give that commitment?

MR. DEPUTY-SPEAKER: Let us await his reply.

श्री हरीश कुमार गंगवार (पीलीभीत) :
उपाध्यक्ष महोदय, माननीय वाजपेयी जी ने जो कुछ कहा उससे अपने को सम्बद्ध करते हुए मैं और अधिक अब नहीं कहना चाहता क्योंकि सब प्वाइंट्स उन्होंने कह दिये हैं। मैं केवल यह कहना चाहता हूँ कि यदि

हाउस को कमेटी दो दो साल तक रिपोर्ट न देने योग्य हो तो हो सकता है 83 के अन्दर चुनाव करा लें तो यह खत्म ही हो जायेगी। जब नई लोक सभा आयेगी तो वह करेगी। जैसी कि आजकल बात कही जा रही है 83 में चुनाव कराने की, तो उस हालत में तो यह कमेटी इस को कर नहीं पाएगी, अगली लोक सभा आयेगी तो वही करेगी। कोई बहुत कंट्रोवर्शियल बात इस में हिन्दू विवाह अधिनियम और विशेष विवाह अधिनियम में नहीं है। दहेज के सम्बन्ध में तो मैं मान सकता हूँ कि वह लोग विभिन्न जगह जाये तो कोई बात नहीं, लेकिन इस कमेटी को तो तुरन्त अपना प्रतिवेदन प्रस्तुत कर देना चाहिए था। अभी नहीं कर सकते हैं तो आगे टाइम नहीं लेंगे इस के बारे में वह बताएं।

M. DEPUTY-SPEAKER: So, you support him that this must be the last extension. That is what you mean.

SHRI K. MALLANNA (Chitradurga): Sir, so far we had about 24 sittings. In the inter-session period we had about three tours to Karnataka, then to Tamilnadu i.e. the Southern States and then to Harayana, Punjab and other States. So I already had two tours and in the next inter-session period we are having three tours. We have already chalked out the programme. Sir, this is a very complicated Bill. It touches the social aspect of the country and this Bill is based on the Law Commission's Report and also on some decisions of the High Courts and of the Supreme Court. It follows the other laws which are existing in other foreign countries also. Sometimes the Committee also felt that they should visit foreign countries just to see how these laws are functioning there.

AN HON. MEMBER: Are you proposing to visit Canada?

(Interruptions)

SHRI K. MALLANA: The Committee has visited some capitals and towns. The Committee has to see the rural side is also attended to. So, I request the Hon. Member to withdraw his objection and give permission to move this Motion.

SHRI ATAL BIHARI VAJPAJEE: Sir, I sought an assurance from the Chairman.

MR. DEPUTY-SPEAKER: He has explained the position.

SHRI ATAL BIHARI VAJPAJEE: Sir, I would like to know whether this will be last extension or he will again come to the House for further extension?

SHRI K. MALLANA: Sir, as far as possible I will try not to seek further extension.

MR. DEPUTY-SPEAKER: The question is:

"That this House do further extend upto the last day of the Monsoon Session, 1982, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954."

The Motion was adopted

14.55 hrs.

MATTERS UNDER RULE 377

(i) DEMANDS OF RETIRED DEFENCE EMPLOYEES

श्री मनीराम बागड़ी (हिसार) :
उपाध्यक्ष महोदय, मैं नियम 377 के अधीन निम्नलिखित विषय की ओर मंत्री महोदय का ध्यान आकर्षित करना चाहता हूँ।

मुझे इस बात का गौरव है कि मैं भी फौजी का लड़का हूँ। भूतपूर्व सैनिकों व

उनके आश्रित परिवारजनों को जो पेंशन दी जाती है, उसमें विषमता नहीं होनी चाहिए। भूतपूर्व सैनिकों की विधवाओं को पेंशन दिये जाने की सुविधा होनी चाहिए। जो जनवरी, 1964 और 1968 से पूर्व रिटायर हुए हैं, उनको वर्तमान नियमों के अन्तर्गत पास्वाकिक पेंशन दी जाए। अगर वह सामान्य जीवन से ज्यादा समय तक जीवित रहता है, तो ऐसे सिपाही को जो पेंशन उनकी रिटायरमेंट पर दी गई थी, उसको पुनः जारी किया जाए। भूतपूर्व सैनिक जितनी अपना सेवाकाल पूरा कर लिया है, उनको 58 साल तक ही आयु तक पेंशन की गारंटी दी जाए। इस व्यवस्था में योग्यता का अभाव या कोई कमो-वेशी को मद्दे नजर रखते हुए इंकार नहीं होना चाहिए। उनकी रुचि अनुकूल कारोबार या पेशा अपनाने की व्यवस्था रिटायरमेंट से पूर्व की जानी चाहिए। सेवाकाल के दौरान में ही रुचि अनुकूल पेशों में योग्यता हासिल करने की व्यवस्था कराई जाए। रिफाई कार्यालय के अनुसार रिटायरमेंट सैनिकों की कार्य के प्रति क्षमता और योग्यता को देखते हुए रिटायरमेंट को अवधि बढ़ाई जानी चाहिए। जो आरक्षित कोटा है, वह सफल भारत में एक समान होना चाहिए।

भूतपूर्व सैनिकों की जब पुर्ननियुक्ति को जाएगी उसमें उनकी योग्यता व शैक्षणिक योग्यता को ही ध्यान में रखा जाए, न कि रिटायरमेंट के समय जो अंतिम रैंक था, उसको आधार बनाया जाए। उनकी सम्पूची सेवा को सीनियोरिटी द्वारा करने के लिए या प्रोमोशन के समय जैसे ही ई० सी० आ० के केस में किया जाता है, ही करना चाहिए। जो पेंशन उनकी भूतपूर्व सैनिक होने के समते मिलती है, वह उनकी भूतपूर्व सेवा का प्रतिफल है।